

I. Report and Accounts (1985-86) of the Metal Scrap Trade Corporation Limited, Calcutta and related papers.

II. Report and Accounts (1985-86) of the National Mineral Development Corporation Limited, Hyderabad and related papers.

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) (a) Twenty-first Annual Report and Accounts of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-3258/86]

(ii) (a) Twenty-eighth Annual Report and Accounts of the National Mineral Development Corporation Limited, Hyderabad for the year 1985-86, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the Working of the Corporation.

[Placed in Library. See No. LT-3259/83]

Notifications of the Ministry of Finance (Department of Revenue) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, on behalf of SHRI B. K. GADHVI I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 1196(E), dated the 12th November 1986, rescinding Notification No. 389/86-Customs, dated the 2nd August, 1976, so as to withdraw the concessional rate of

basic customs duty applicable to yarns of man made fibres used in the manufacture of belting for machinery, under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum on the notification.

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1197(E), dated the 12th November, 1986, amending notification No. 132/86-Central Excise, dated the 1st March, 1986, so as to exempt PVC compounds having a specific gravity of 1.28 or more, provided that no credit of duty paid on inputs used in the manufacture of such PVC compounds has been availed of under rule 56A or 57A of the Central Excise Rules, 1944, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-3251/86 for I and II]

Delhi Urban Arts Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): Sir, I beg to lay on the Table, under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973 a copy (in English and Hindi) of the Delhi Urban Art Commission Notification No. 1(1)/76-DUAC, dated the 19th July, 1986, publishing the Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986.

[Placed in Library See No. LT-3222/86]

Pulses, Edible Oilseeds and Edible Oils Storage Control, (Amendment) Order, 1986.

SHRI GHULAM NABI AZAD: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Food and Civil Supplies (Department of Civil Supplies Notification S.O. No. 696 (E), dated the 30th September, 1986, publishing the pulses, Edible Oilseeds and Edible Oils